

HIGH COURT OF MADHYA PRADESH

1

MCRC No.51800/20

MCRC No.51800/2020

(Vinod Bai and Another Vs. State of M.P.)

Indore, Dated : 19.1.2021

Shri Dharmendra Keharwar, learned counsel for the applicants is present in person through Video Conferencing.

Shri Sagar Muley, learned Public Prosecutor for the non applicant/State is present in person through Video Conferencing.

Heard through video conferencing. Perused the case diary.

This is first application under Section 439 of Cr.P.C. for grant of bail. Applicants–Vinod Bai and Deshraj are implicated in Crime No.393/20 registered at Police Station – Biaora City, District Rajgarh for the offence punishable under Sections 363, 366, 376(3), 376(D.A.), 368, 109, 376(2)(N) of the IPC and under Section 5(L)/6 of POSCO ACT and they are in custody since 3.12.2020.

Learned counsel for the applicants after making submissions, seeks to withdraw the bail application.

The M.Cr.C. No.51800/2020 stands dismissed as withdrawn.

**(Shailendra Shukla)
Judge**

trilok/-